GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3010 TO BE ANSWERED ON $6^{\rm TH}$ DECEMBER, 2019

BIO-MEDICAL WASTE MANAGEMENT

3010. SHRIMATI KIRRON KHER:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has laid down guidelines regarding Bio-medical Waste Management, if so, the details thereof;
- (b) whether the Government has received any complaints regarding dumping of Bio-medical Waste by hospitals thereby flouting the guidelines and if so, the details thereof and the action taken thereon; and
- (c) the other steps taken by the Ministry to ensure that the laid guidelines are adhered to?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

- (a): The Government has laid down the following guidelines regarding Bio-medical Waste Management:
 - 1. Guidelines for Management of Healthcare Waste as per Biomedical Waste Management Rules, 2016
 - 2. Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities
 - 3. Guidelines for Bar Code System for Effective Management of Bio-medical Waste
 - 4. Guidelines for Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator
 - 5. Guidelines for Handling of Biomedical Waste for Utilization
 - 6. Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities
 - (b): As informed by Central Pollution Control Board, the Government has been receiving public complaints against Healthcare Facilities regarding improper management of Biomedical Waste. Further, the relevant complaints are forwarded to concerned State Pollution Control Board/Pollution Control Committee to examine the issues raised by the complainants. Central Pollution Control Board has also imposed Environmental Compensation against

defaulting Healthcare Facilities located in Assam and Rajasthan for violation of Biomedical Waste Management Rules, 2016 (BMWM Rules, 2016).

Details of complaints received against Healthcare Facilities during the period of 2016-2019 are given in **Annexure.**

- (c): Following steps are followed to ensure implementation of BMWM Rules, 2016 and CPCB guidelines:
 - 1. Training programmes and workshops have been organized by Central Pollution Control Board for stakeholders of biomedical waste and for officials of State Pollution Control Boards as well as Pollution Control Committees.
 - 2. CPCB in collaboration with National Productivity Council (NPC) organized capacity building programs on Biomedical Waste Management for biomedical waste stakeholders in 23 cities across the country.
 - 3. CPCB had been conducting random inspections of Healthcare Facilities and Common Biomedical Waste Treatment Facilities for verification of compliance to Biomedical Waste Management Rules, 2016 as well as CPCB Guidelines and based on the non-compliances observed during such inspections, directions under section 5 of Environment (Protection) Act, 1986 issued by CPCB against defaulting facilities.

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Annexure

S.	Details of	Subject	Date of	Disposal Status
No	Complainant		receipt	
1	Shri Rohit Gupta Rohitgupta846@g mail.com	Violation of BMWM Rules, 2016 in GTB Hospital BMW mixing with General Waste & virus spreading amongst common mass	08/06/2016	Complaint forwarded to Delhi PCC for taking further action on the matter
2	Shri Kumar Bijay Singh Village MaujaJamuhar PO District Rohtas, Bihar	Improper disposal of bio- medical waste by Narayan Medical College & Hospital Village Mauja, Jamuhar PO Jamuhar PS, Dehri Dist. Rohtas Bihar.	07/09/2017	Complaint forwarded to Bihar SPCB for taking further action on the matter
3	Shri GobindDosanjh Gobinddosanjh@g mail.com	Gross violation of Bio- medical waste management at Guru Nanak Dev Hospital Majitha Road Amritsar	20/12/2017	Complaint forwarded to Punjab SPCB for taking further action on the matter
4	Dr. R. Agarwal, DGHS, GNCTD, Karkarduma	Illegal dumping of hospital waste in agricultural land at Rohini sector 34 & 29.	13/04/2018	Complaint forwarded to Delhi PCC for taking further action on the matter
5	Dr. Sindhu Sunil Nair,	Compliant against illegal functioning of HCF M/s ICD Healthcare India Pvt. Ltd. New delhi.	20/8/2018	Complaint forwarded to Delhi PCC for taking further action on the matter
6	Sh. Vinod Kumar Kushwah, 58/295 Ajeet Nagar, Kheria Mod, agra	Bias Action on the private Hospital in TTZ area and no Action on the Government hospital	26/12/2018	Complaint forwarded to UPPCB for taking further action on the matter
7	Dr. R. Agarwal, DGHS, GNCTD, Karkarduma	Illegal dumping of hospital waste in agriculture land at Rohini sector 34 & 39	27/11/2018	Spot inspection was conducted by CPCB and Directions u/s 5 of E (P) Act, 1986 issued to Delhi PCC directing to identify the HCFs involved in dumping of biomedical waste. Further, notices were issued by DPCC also to defaulting HCFs.
8	Ms.RituBhati	List of hospital violating BMWM Rules, 2016 in Jaipur, Rajasthan	20/5/2019, 19/06/2019 & 23/09/2019	Complaints was against 22 nos. of HCFs located in Jaipur, Rajasthan. Accordingly, 11HCFs were inspected by Rajasthan SPCB and notices were issued by RSPCB for non-compliance.

S.	Details of	Subject	Date of	Disposal Status
No	Complainant		receipt	
	-		-	Further remaining 11 HCFs were inspected by CPCB and based on observations Show Cause Notices u/s 5 of E (P) Act, 1986 were issued against 10 HCFs.
9	AkashSafelkar, Shri Ram Sena National Vice President	Complaint regarding non- compliance of BMWM Rules, 2016 by HCFs located in Nagpur	25/01/2019	Complaint forwarded to Maharashtra SPCB for taking further action on the matter
10	Sh. Sushilsharma, RO Ganesh Bhawan Near Civil Hospital Shimla	Burning of expired medicines By M/s Civil Hospital Shimla,	30/05/2019	Complaint forwarded to Himachal Pradesh SPCB for taking further action on the matter
11	Shri Deepak Sharma, 33 Gautam Nagar, Ansari Nagar Complex Behind AIIMS New Delhi	Complaint against HCF of Rajasthan regarding illegal disposal of waste i.e. X-ray hypo fixer solution and X-ray films reg.	20/11/2019	Complaint forwarded to Rajasthan SPCB for taking further action on the matter